

**Central Administrative Tribunal
Principal Bench**

OA-1350/2018

New Delhi, this the 05th day of April, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Sohan Singh (aged about 28 years, Group 'C'),
S/o Sh. Raj Pal Singh,
R/o Village & Post Office : Dabarwas,
Tehsil-Nimrana, District-Alwar-301704 (Raj.) ... Applicant
(through Sh. R.A. Sharma)

Versus

1. Delhi Metro Rail Corporation Ltd.,
Through its Managing Director,
Metro Bhawan, Fire Brigade Lane,
Barakhamba Road, New Delhi-110001.
2. General Manager (HR),
Delhi Metro Rail Corporation Ltd.,
Metro Bhawan, Fire Brigad Lane,
Barakhamba Road, New Delhi-110001. ... Respondents

ORDER (ORAL)

The limited prayer made in this OA is to seek a direction to respondent no. 2 to consider and decide the representation of the applicant dated 23.02.2018 in a time bound manner.

2. Given the nature of prayer, there is no necessity to issue notices to the respondents at this stage. Respondent no. 2, i.e., General Manager (HR), DMRC, is directed to consider and decide the representation dated 23.02.2018 of the applicant by passing a

reasoned and speaking order in the light of rules, regulations and law in this regard. The decision on the representation may be taken not later than twelve weeks from the date of receipt of certified copy of this order. Needless to add that such a direction does not, in any way, construe my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)
Member (A)**

/ns/